

SHRI VASANT SATHE: * (*Inter-
ruptions*)*

MR. SPEAKER: After his comments, I will consider it. He denies having made any such statement. When the Prime Minister denies it, there is no question. You give notice out of time and you want to discuss it. I am not allowing. Nothing of the sort. Papers to be Laid.

12.02 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER COMPANIES ACT

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): I beg to lay on the Table a copy of the Companies (Application for Extension of time or Exemption under sub-section (8) of Section 58A) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 244(E) in Gazette of India dated the 12th April, 1979, under sub-section (3) of section 642 of the Companies Act, 1956. [*Placed in Library. See No. LT-4344/79.*]

ANNUAL REPORT ETC. OF MANGANESE INDIA LTD., NAGPUR FOR 1977-78.

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): I beg to lay on the Table a copy each of the following papers (Hindi and English versions), under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of the Manganese Ore (India) Limited, Nagpur, for the year 1977-78.

(2) Annual Report of the Manganese Ore (India) Limited, Nagpur, for the year 1977-78 along with the Audited Accounts and the

comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-4345/79.*]

DRUGS (PRICES CONTROL) ORDER, 1979, ANNUAL REPORT ETC. OF BONGAIGAON REFINERY AND PETROCHEMICALS LTD. BONGAIGAON FOR 1974-75, 1975-76 AND 1976-77, ANNUAL REPORTS, ETC. OF FERTILIZER CORPORATION OF INDIA, LTD., INDO-BURMA PETROLEUM Co., LTD., CALCUTTA, AND PETROFILS COOPERATIVE LTD., NEW DELHI FOR 1977-78

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI NARSINGH YADAV): I beg to lay on the Table—

(1) A copy of the Drugs (Prices Control) Order, 1979 (Hindi and English versions) published in Notification No. S.O. 190(E) in Gazette of India dated the 31st March, 1979, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [*Placed in Library. See No. LT-4346/79.*]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Bongaigaon Refinery and Petrochemicals Limited, Bongaigaon (Assam), for the year 1974-75.

(ii) Annual Report of the Bongaigaon Refinery and Petrochemicals Limited, Bongaigaon (Assam) for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government on the working of the Bongaigaon Refinery and Petrochemicals Limited Bongaigaon (Assam) for the year 1975-76.